

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

e- Crmp 4 /2020

Rajamanickam

S/o. Rajendran

.... Petitioner/Accused

Vs

The Inspector of police,
Chatrapatti Police Station,
Madurai.

Crime No. 198/2020.

U/Sec. 294(b), 353, 506(ii)

.... Respondent/Complainant

For Petitioner: Advocate Mr. P. Saravanan (MS No. 1964/2003)

For Respondent: Grade II, Assistant Public Prosecutor

13-05-2020

ORDER

1) The petitioners/accused filed this petition seeking for Bail U/s. 437 Crpc. Notice was given to the other side. Heard both side arguments.

2) The learned counsel for the petitioner argued that the accused was remanded on 06-05-2020 and he is in custody for the past 9 days. This case has been wrongly foisted. The accused is a law abiding citizen and no previous cases against the accused. The accused will not abscond. Further his family is dependent upon him and at present situation due to covid 19, his family is in great need for his support. Considering all the above facts, bail may be granted.

3) The prosecution argued that, the investigation is pending in stage. There is no previous case against the accused. If the accused is let on bail he would abscond and try to tamper the evidence. Hence the petition may be dismissed.

4) This court has taken into consideration the facts and circumstances of the case, gravity of offence , the amount of punishment that could be inflicted and that there are no previous cases against the accused. Further, as bail is a right and jail is an exception, and in the interest of justice, this Court is inclined to enlarge the accused on bail at present, on own bond for a sum of Rs. 10,000/-.

5) Further, within 3 working days from the lifting of lockdown, the accused shall appear before this court and shall execute a bond for a sum of Rs.10,000/- with two surety each. The accused shall provide his residential address to the respondent police and in change of the residential address the same shall be intimated to the respondent police. The accused shall co-operate with the respondent police for the investigation and shall appear before this court on summons.

(S/d) E. Pravin Kumar
Judicial Magistrate No. V,
Madurai

Copy to

1. The Superintendent, Mellur, Sub Jail.
2. The Counsel appearing for the accused.